

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.01**  
**C.P. (IB) No.35/BB/2024**

**IN THE MATTER OF:**

M/s. Valdel Projects Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Mast Innovative Products Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 01.05.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Mahaveer Jain (PCS)  
For the Respondent : Shri S. Guruswamineathan

**ORDER**

1. Heard the learned Counsels for the Petitioner and the Respondent.
2. Shri S. Guruswamineathan, Ld. Counsel for the Respondent sought time to file Vakalath as well as reply. He is permitted to file his Vakalath within three days, and two weeks thereafter is granted to file reply, after duly serving the copy on the other side. The Petitioner shall file rejoinder, if any, thereafter within one week, after duly serving the copy on the other side.
3. List the case on **24.06.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**  
Puja

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**